

REVENUE, BOMBAY ACT 1842

ACT No. XVIII. OF 1842

(Rep., Act 17 of 1862)

[23rd December, 1842]

Passed by the Hon'ble the President of the Council of India in Council, on the 23rd of December, 1842, with the assent of the Right Hon'ble the Governor General of India.

AN Act for facilitating preliminary investigations of Criminal Cases connected with the Collection of the Revenue within the Presidency of Bombay.

I. It is hereby enacted, that it shall be competent for the Revenue Commissioner or his Assistant within the Presidency of Bombay to exercise the same powers as the Collector and Magistrate of any Zillah under that Presidency in all matters touching the collection and management of the Revenue, and the Conduct of Revenue Officers in their official capacities; except that they shall not pass any sentence of punishment; but when the preliminary inquiries are concluded, shall, if the charge be not dismissed, forward the accused to the Magistrate for trial or for committal according to the nature of the case.

II. And it is hereby enacted, that a Revenue Commissioner or his Assistant, or a Collector of Land Revenue or his Assistant, or a Sub-Collector, may, be written order, delegate in any case, to any Native servant regularly employed on their respective Establishments, not being of an inferior grade to a Karcoon, any of the above powers of preliminary investigation, provided they be the same as are exercised by District Officers of Police under the Regulations. And the proceedings under this Act of all such servants shall be sent to the delegating authority for revision, and after such revision, if the charge be not dismissed, the case shall be forward to the Magistrate as aforesaid.

III. And it is hereby provided, that nothing in this Act contained shall prevent any Magistrate from making Preliminary inquiries and proceeding under the Regulations in all the cases aforesaid, both where the charge has not been investigated under the aforesaid powers, and where it may have been dismissed.
